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RAJYA SABHA

Oral Answers

Friady, the 28th July, 1989/Sravana 1911 (Saka)

The House met at the eleven of the Clock, Mr. Chairman in the Chair.

ORAL ANSWERS To QUES-TIONS

" 161. [The Questioner Ratan Kumari and Shrl Mukhtiar Singh Malik were absent). For answer vide col. infra].

Small and marginal farmers benefited by Million Wells Schemes

, *162. SHRI KAILASH PATI MISHRA:

SHRI ATAL BIHARI VAJPAYEE:

Will the Minister of AGRICUL-TURE be pleased to state:

(a) the number of small and margial farmers belonging to Scheduled Castes and Scheduled Tribes and also of freed bonded labourers who have been benefited by the Million Wells Scheme till March 31st, 1989 Statewe, and also the areas so irrigated as a result thereof; and

(b) the number of wells and since become unoperapump-sets tional and continue! to remain unrepaired?

THE MINISTER OF STATE IN THE DEPARTMENT OE RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI JANAR-

•j-The question was actually asked on the floor of the House by Shri . .ailash Pati Mishra.

DHAN POOJARI): (a) and (b) A Statement i_s laid on the Table of the House.

Statement

The Million Wells Scheme launched a5 a sub-scheme of National Employment Rural Programme (NREP) and Rural Landless Employ-Guarantee Programme ment GP) during the year 1988-89 with the objective of providing open irrigation wells free of cost to the target group consisting of small and marginal farmers amongst Scheduled Castes, Scheduled Tribes and freed bonded labourers, who are below the poverty line. The progress under the scheme is monitored by the Government of India in terms of the number of wells completed in the respective States during the year. The State-wise upto-date progress of construction of wells under the scheme during 1988-89 on the basis of the information received from the State UTs, is given at the Annexufe' (See below)

- 2. As per the guidelines under the Scheme, in the first phase, only those wells were to be taken up which have a command of atleast 1 hectare. As the scheme was launched only during the last financial year, it only during time to get off the ground. It is too early to indicate the areas so irrigated as a result of the wells constructed during¹ 1988-89.
- 3. The Scheme was confined to open wells only and did not cover borings and tubewells. It is also too early to indicate at this stage, the number of wells and pumpsets since become in-operational and continue to remain unrepaired. Government of India base received no complaints in this regard so far.

3	Oral Answers	[RAJYA SABHA] to Que ANNEXURE	stions	4
SI. No. 1	State/UT	No. of N wells \ completed (Nos.) pr		o.of vells in ogress Nos.) 5311
2	Arunachal Pradesh			٠,
3	Assam			
4	Bihar		9068	18832
5	Goa		2	••
6	Gujarat		426	7543
7	Haryana			• -
8	Himachal Pradesh .			
9	Jammu & Kashmir			
10	Karnataka		86	
11	Kerala			
12	Madhya Pradesh .	41	102	1594
13	Maharasthra		984	14681
14	Manipur		19	• •
15	Mehgalaya	•		•
'6	Mizoram			
17	Nagaland		44	
18	Orissa		618	
19	Punjab			••
20	Rajasthan		259	7714
21	Sikkim			
22	Tamil Nadu	44	43t	
23	Tripura			••
24	Uttar Pradesh			
25	West Bengal			
26	A&N Islands			
27	Chandigarh .*			
.8	D&N Haveli			19.
29	Delhi			
30	Daman & Diu			
31	Lakshadweep			
32	Pondicherry			
	,	Total: .	23417	
		TOTAL	4J 4 1/	556

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भी कैलाश पति निभ : सभापति महोध्य, जो सवाल पूछा गया है मुख्यतः दो सवास है कि मिलियन वैल्स स्कीम से कितने किसानों को लाभ हुआ और कितने वैस है जो भापरेशन में नहीं है, चाई मेकार पड़ गये हैं, खराब हो गये हैं। इन दोनों का उत्तर सरकार ने यह कह कर दे दिया कि 1988-89 में यह योजना प्रारंभ होने के कारण उत्तर देना संभव नहीं है, न "ए" का उत्तर देना संभव है और न "की का उत्तर देना संभव है। मैं यह जानना चाहता हुं कि इस योजना के माध्यम से अनुस्चितं जाति, अनुस्चितं जनजाति और मुक्त किये गये बंधुआ मजदूरों और किसानों को लाभ देने की बात की गयी थी तो क्या यह बनाते समय जिसका उत्तर में उल्लेख है कि पहले फेज में एक क्याएक हेक्टेयर जमीन की सिचाई करेगा तो रस कुएं की लागत क्या होगी ? एक कुएं के ऊपर कितना रुपया खर्चहोगा ग्रीर कुएंकी जिन्दगी कम से कम कितनी झांकी गयी है यानी एक साल, दो साल या पांच साल क्यां काम करेगा[?] मैं इसका उत्तर मंती महोदय से जानना चाहता हूं।

SHRI JANARDHAN POOJARI: Sir, the target is mentioned in the reply. Here, 1,86774 open wells was the target; 23,417 families of Scheduled Castes, Scheduled Tribes and freed bonded labour have completed their open wells and 55,694 families have taken up the digging up of the wells and they are in progress; and 85,694 families will be helped under the completion of these wells. Now Sir, as it is a new scheme, the identification of beneficiaries took a little time and they were not able to complete the project.

Now, coming to the second part of the question about the Scheduled Castes And Scheduled Tribes and freed bonded labour having one hectare of land, they will have wells. ■ The unit cost of these wells varies from State to State. The NABARD has fixed the unit cost For example, in the case of Andhra Pradesh, the unit cost of the well would be Rs. 19,400k It depends upon the struc-

tural construction of the well. It may last for 10 years, 15 years or 25 year) It will not be for one year or two years.

श्री केलाश पति भिक्षः में सभापति महोदय, मैंने जो प्रश्न पूछा था उसके उत्तर में केवल एक प्रदेश उल्लेख किया गया है झर्यात एक कुआं बनाने में झान्छ प्रदेश में कितनाखर्चे हुग्राउत्तर काजो चार्टे दिया गया है उसमें मैं देख रहा हूं कि सबसे ज्यादा कुएं विहार के अन्तर्गत बने हैं दुर्भा•य से इन बने हुये कुछों का दर्शन करने का अवसर मझे हुन्ना है और वे कम से कम भाधा दर्जन। क्षेकिन एक भी कुशांपानी देता हुआ। दिखाई नहीं दिया, एक भी कुआं सीधा खंडा नहीं है, सब धंस करके बराबर हो गये हैं ! ऐसी स्थिति में मैं जानना चाहता हूं कि बिहार राज्य में जहां सबसे ज्यादा कुएं बनने की कम्प्लीशन रिपोर्ट है और निर्माणाधीन भी सबसे ज्यादा है, इन पर बिहार में कितनी धनराशि खर्च हुई है ग्रीर कितने वर्ष तक इन कुन्नों के चलने की योजना बनी है ? मेरे क्वेश्चन का दूसरा पार्ट यह है कि सरकार के पास निरक्षण करने की, सर्वेक्षण करने की स्था कोई मशीनरी है ताकि यह पता चल सके कि राष्ट्र की इतनी अड़ी **धनराशि** अर्च होने के बाट ठीक **ढंग सें** उसका उपयोग हो, इसकी जानकारी प्रान्त हो सके ? इसी ऋग में मेरा तीसरा प्रश्न यह है कि मैं जानना चाहता हूं कि राज्यों झोर केन्द्र शासित राज्यों की संख्या 32 में से 20 ऐसे हैं जिनमें यह योजना शुरू नहीं की गई है, केरल में शुरू नहीं की गई है, ५शिचम बंगाल में मुरू नहीं की गई है धीर उत्तर प्रदेश में भी शुरू नहीं की गई है, इसलिये इन बड़े राज्यों में ध्रब तक इस योजना के शरून होने के क्या कारण हैं?

SHRI JANARDHAN' POOJARI: Sir, so far as Bihar is concerned, I congratulate the Bihar Government for taking up the implementation of this scheme in right ernest. This is a stage where even other progressive States like West Bengal did not take it up. They claim that it is a progressive State. Bihar has completed 9068 and 18,832 wells are under construction. I think the hon. Member Is from Bihar. He must thank the Bihar Government for doing the

job. As the hon. Member said, some States have not taken up the scheme. They thought that it was not possible for them to do it. As the hon. Member stated and also mentioned in the reply, some of the States have not taken up the implementation of the work. We have written to the Chief Ministers. I appeal to the Chief Minister to take up this work in right ernes t.

श्री कैलाश पति मिश्र : मैं मंत्री जी को धन्यवाद देना चाहता हूं कि विना पानी के सबसे अधिक कुए बिहार में वने हुये हैं, क्या बाप इनकी जांच के लिये कोई मशीनरी बनाने की कोषिष्ण करेंगे?

MR. CHAIRMAN; Have you got the well inspected to find out whether they are functioning or not?

SHRI JANARDHAN POOJARI:
There are committees at the district level. , Under the 20-Pbint Programme, there ' are monitoring committees at the district and also at the State level. They are monitoring the wells. Supervision is also done at the State level.

MR. CHAIRMAN; Have you got information as to how many wells are functioning?

SHRI JANARDHAN POOJARI: I have not received any information about it. If the hon. Member has got any information, he may pass it on to me and I will get it examined.

श्री बोरेन्द्र वर्मा: मान्यवर, मादनीय मंत्री जी के उत्तर से संबंधित मेरा प्रण्न है। फ्रीड बोन्डड लेबर से श्रीर स्माल एंड मार्जीनल फाम से विलोगिय ट् शेड यूल्ड कास्ट्रय एंड शेड यूल्ड टाइक्प के पास श्रीर एक हैक्टेयर से कम जमीन है तो जैसा मंत्री जी ने उत्तर दिया है उनके लिये यह कुशी नहीं बनेगा। एक हैक्टेयर से कम श्रीधा हैक्टेयर जमीन श्रीर नान शेड यूल कास्ट बोंडेड लेबर की है तो उनको इप तरह की कोई सहायना सरकार की तरफ से नहीं है। क्या यह भी माननीय संती जी

बतायेंगे कि उन्होंने हरियाणा, पंजाब, उत्तर प्रदेश और बंगाल श्रादि को इस प्रकार के कुयें नम्बर श्राफ बेहन श्राताट किये हैं या नहीं किये हैं ग्राप्त नहों किये हैं तो क्यों भीर ग्राप्त किये हैं तो उनका क्या क्या नम्बर है?

to Questions

SHRI JANARDHAN POOJARI: Sir, there is no rule prohibiting or there are no guidelines prohibiting any State Government from taking up any family which is having less than one hectare.

SHRI VIRENDRA VERMA; But you have said something else in your ftnswer. Mr. Chairman, Sir, h_e has given this i_n his answer in paragraph

2. He has said, "____unless those wells were to be taken up which have a command of at least one hectare."

SHRi JANARDHAN POOJARI: Yes. But you have conveniently left out one sentence. As per the guidelines for the scheme, in the first phase, only those wells are to be taken up wheih have a command of at least one hectare and priority will be given to those families of the Scheduled Castes Scheduled Tribes and and freed bonded labourers who are having land which exceeds one hectare also for irrigation purposes and the families which are having less than that, if they get the funds, they can go in for that.

MR. CHAIRMAN: Your idea is that they can have it the second stage?

SHRI JANARDHAN POOJARI: For example, in a particular district, let us assume that more people are not having land;

MR. CHAIRMAN: You mean the State can relax the rules? *

SHRI JANARDHAN POOJARI: Yes

SHRI VIRENDRA VERMA: Sir, the Minister's reply goes against what he hag said.

MR. CHAIRMAN: No. He has said what?

SHRI VIRENDRA VERMA; He has said what?

MR: CHAIRMAN: He has: said that in special cases the State can relax. That is all what you want. Yes, Mr. Panwar.

भी पंदरलाल पंदार : सभापति महोटय, मैं माननीय मंत्री जी से जानना वाहंगा कि मिलियन वैल्स स्कीम के अन्तर्गत क्यों राज्य-वार इन कुंग्रों का निर्धारण किया गयाथा? अभर किया गयाथा तो राज्य-बार कितना किया गया ? राजस्थान के संबंध में ...

MR. CHAIRMAN: Did you allow this to the different States? Can you mention it State-wise?

श्री भवर लाल पंवःर : दूपरी बात।

श्री सभापति : एक ही पूछ लीजिये । जस्दी जल्दी पुछ लीजिये।

श्री भंवर लाल पवार : राजस्थान सरकार ने गुजरात के समान बराबर इस स्कीम में भाग लिया। वहां पर 259 खोदे ग्ये धीर 7714 चल रहे हैं। इस संबंध में मैं भाननीय मंदी जी से जानकारी चाहुंगा कि बेस्टर्न पार्टजो राजस्थान का है वहां िकितने खुदेश्रीर पूर्वीभाग में कितने खुदे। क्योंकि वैस्टर्न पार्ट में...

MR. CHAIRMAN: You don't expect a Central Minister to know what is there in the east or west of Rajasthan. He can give only State-wise; that is a11.

श्री मंबर लाल पंबार : योन्ली बाइ-फरकेशन । मैं यह भी जानना चाहंगा कि क्या इन 259 ५र पंप सेंट द्यापकी तरफ से दिये गये हैं या नहीं ?

SHRI JANARDHAN POOJARI: He is talking about Rajasthan. These wells are free of cost and it is a grant.

All the States have been given the targets. Rajasthan has been given the target. Twenty thousand wells are to be completed in the year 1988-89 by Rajasthan; and a sum of Rs. 36 crores has been provided. They have completed 259 wells and 7,714 wells are under construction. So far as the eastern and western parts of Rajasthan are concerned, I do not have any information.

SHRI VIRENDRA VERMA; Mr. Chairman, Sir. I have asked the Minister what the targets are which have been fixed for the States of UP, Har- • yana, Punjab and West Bengal. But the Minister has not given the reply.

SHRI JANARDHAN POOJARI: For West Bengal, the target was 15,000 wells and a sum of Rs. 19.80 lakha has been provided. But there is no information whether they have constructed a single open well,

SHRIMATI KANAK MUKHERJEE: Did you ask tor any information from the State? Did you ask them for sending a report?

SHRI JANARDHAN POOJARI: Sorry to submit, Madam, that in spite of repeated requests we have not been furnished any information at all. That Is the interest taken by your West Bengal Government and for Scheduled Castes and 'Scheduled "Tribes.

I have got information about other States and if hon. Members require..,-

SHRI DIPEN GHOSH: Some confusion is there in the statement in respect of certain States and certain -Union Territories because no information has been given about them. It is a blank. But does it indicate that the Centre has not got any information? Or does it indicate that no progress has been made or no well hag been constructed?

JANARDHAN POOJARI: So far as the West Bengal Govern.

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ment is concerned, Rs. 19.80 crores have been provided to the West Bengal Government to construct West Bengal Government to construct 15000 wells. We have written to them but so far no information has been given whether they have constructed or they have not constructed. It shows that they are not interested in the scheme.

MR. CHAIRMAN: Now talk about Rajasthan, please. Why do you go to West Bengal?

SHRI JANARDHAN POOJARI: I have given figures about Rajasthan also.

MR. CHAIRMAN; The question is simple. (Interruptions) very cannot interrupt his supplementary. He wanted to know whether for the wells which have been dug some pumpsets have been provided.

SHRI JANARDHAN POOJARI: So far as this programme is concerned, there is no provision for providing pump-sets. But they can get pumpsets under IRDP.

SYEDA ANWARA SHRIMATI TAIMUR: The hon. Minister has stated in his reply that regarding pump-sets the Government of India have no information; that means that all pump-sets are working. When we go to blocks we get complaints from the agriculturists that some of the pump-sets are not functioning and there is no provision for workshops. So they are lying inoperative. I would like to ask the hon. Minister whether the Government of India have given any instructions to the States to have monitoring cells to see whether these pumpsets are tioning or not and whether there 3s anv provision for workshops for repairing these pumpsets.

SHRT JANARDHAN POOJARI: Sir, the reoairing of pumpsets and these things are State functions. If the hon Member finds that there is any deficiency in the functioning she

may kindly bring to it my notice and I will write to the State Government for effective implementation.

MR. CHAIRMAN: Next question.

to Questions

Land reforms in the country

- *163. SHRI V. NARAYANASAMY: Will the Minister of AGRICULTURE be pleased to state;
- (a) whether the seminar on Land (reforms organised recently by the Planning Commission projected the existence of absentee landlordism in the country; and
- (b) if so, what stringent measures Government propose to take to fully implement land reforms in the country?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE SHRI JANAR-DHAN POOJARI): (a) and (b) A Statement is laid on the table of the House.

Statement

- (a) The Seminar on Land Reforms organised recently by the Planning Commission has noted to existence of absentee landlordism in some parts of the country where despite the formal ban on tenancy cultivation by leasing lands under concealed and informal tenancy arrangements nues to flourish.
- (b) Land being a State subject under the Constitution, responsibility for enactment of land reform laws their effective implementation rests with the State Governments.

However, the Progress of Implementation of land reform measures is reviewed by the Union Government at various levels from time to and oarticularly Revenue time in Ministers Conferences. The distribution of Surnlus Ceiline Land is monitored under Twenty Point Program-